

ITEM NO.3

COURT NO.3 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 30313/2016
(Arising out of impugned final judgment and order dated 17/08/2016
in SA No. 348/2016 17/08/2016 in CMA No. 79040/2016 passed by the
High Court Of Judicature at Allahabad, Lucknow Bench)
MUJASSIM ARA Petitioner(s)

VERSUS

STATE OF U.P THROUGH SECRETARY
DEPTT. OF TRAINING & EMPLOYMENT AND ORS. Respondent(s)
(with appln. (s) for exemption from filing O.T. and interim relief
and office report)
Date : 16/01/2017 This petition was called on for hearing today.
CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Ajmal Khan,Adv.
Dr. Sumant Bharadwaj,Adv.
Mr. Manoj Kumar,Adv.
Ms. Mridula Ray Bharadwaj,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.
Interim order to continue.
[O.P. SHARMA]
AR-CUM-PS COURT MASTER

[RAJINDER KAUR]